



NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

111. IA/4479/2025 IA/4480/2025 C.P. (IB)/328(MB)2025

**IN THE MATTER OF**

Indiacrete Ready Mix Private Limited

Vs

Theme Developers Private Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.09.2025**

CORAM:

SH. MOHAN PRASAD TIWARI  
MEMBER (J)

SH. CHARANJEET SINGH GULATI  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant

in IA/4479/2025:

Adv. Apoorva Kulkarni (PH)

For the Applicant/IRP

in IA/4480/2025:

Adv. Aniket Malu (VC)

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**ORDER**

**IA/4480/2025**- This is the IA filed by the RP placing on record his report regarding constitution of CoC. Ld. Counsel for the Applicant submits that after the claims were received and verified, a CoC has been constituted with three members, table of which has been given at page No. 44-B, para 7.

<b>Sr No.</b>	<b>Name of Creditor</b>	<b>Category</b>	<b>Claim Amount in Rs.</b>	<b>Voting %</b>
1	Rare Assets Reconstruction Limited	Financial Creditor	467,64,00,000/-	69.39
2	IIFL Management Service Limited	Financial Creditor	174,28,34,466/-	25.86
3	Renaissance Services Private Limited	Financial Creditor	31,96,00,000/-	4.74
<b>Total Admitted Claims Amount</b>			<b>673,88,34,466/-</b>	<b>100</b>



Claim received and admitted in the category of Operational Creditor mentioned below:

Sr No.	Name of Creditor	Category	Claim Amount in Rs.
1	Indiacrete Ready Mix Private Limited	Operational Creditor	243,01 ,111/-

The Report regarding constitution of CoC is taken on record. As there are no further orders to be passed, this IA is **allowed** and **disposed of**.

**IA/4479/2025**-This is the IA filed by the IRP, **Mr. Debi Prasanna Sarangi** for replacement of IRP with the RP. Ld. Counsel for the Applicant submits that CoC in their meeting held on 05.09.2025 (1<sup>st</sup> CoC meeting) passed the resolution with 100% voting to replace the IRP, **Mr. Debi Prasanna Sarangi** and appoint Mr. **Soumitra Lahiri** as RP of the Corporate Debtor. Ld. Counsel submits that the IRP, **Mr. Debi Prasanna Sarangi** himself has filed this IA and he has no objection to the proposed replacement. Accordingly, **Mr. Soumitra Lahiri**, having registration number **IBBI/IPA-001/IP-P00734/2017-2018/11232** is appointed as the RP in the present case.

The IA is accordingly **allowed** and **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
*//Avdhesh//*

Sd/-  
MOHAN PRASAD TIWARI  
Member (Judicial)